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IN THE HIGH COURT OF DELHI AT NEW DELHI

CS(OS) 367/2021

ABHIJIT MISHRA

.....Plaintiff

Through:

versus

WIPRO LIMITED

.....Defendant

Through: Mr. S. K. Sagar, Adv.

CORAM:

**JOINT REGISTRAR (JUDICIAL) MS. PRIYA
MAHENDRA, (DHJS)**

ORDER

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17.02.2025

**IA No.4133/2025 under Section 5 of Limitation Act
moved by defendant seeking condonation of delay in
filing Evidence Affidavit**

Heard. In view of reasons stated in the application,
the captioned IA stands allowed and the defendant is
directed to bring e-copy as well as physical copy of
Evidence Affidavit on record, if already not on record
within two weeks.

Accordingly, the captioned IA stands disposed of.

PRIYA MAHENDRA (DHJS)

JOINT REGISTRAR (JUDICIAL)

FEBRUARY 17, 2025/ab

[Click here to check corrigendum, if any](#)